

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 307**  
**(IB)-505/ND/2022**  
**New IA- 1624/2024, New IA- 1629/2024**

**IN THE MATTER OF:**

**Mahi Buildhome Pvt. Ltd.**

...

**Applicant/Petitioner**

**Versus**

**Unibera Developers Pvt. Ltd.**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 12.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant/RP** : Adv. Sumesh Dhawan, Adv. U. Kak, Adv. Ankita  
Bajpai, Adv. Sagar Thakkar

**For the Respondent** :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-1624/2024:** The present application has been preferred by RP seeking condonation of delay to consider the claim of the claimants referred to in the minutes of CoC meeting dated 19.02.2024 & 01.03.2024. The resolution passed by the CoC, taking a decision that the RP should prefer the present application for condoning the delay to consider the claim of the claimants is on record as Annexure A-1 & A-2 to the application. In view of the resolution passed by the CoC (ibid), averments made in the application and the submissions put forth on behalf of the RP, **the application is allowed** and the delay occurred in filing the claim by the claimants referred to in the minutes of CoC (ibid) meeting stand condoned. **The application stands disposed off.**

**IA-1629/2024:** Issue notice to the Respondent returnable on 22.04.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one

week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 22.04.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**